To

All Addl. CPFCs.
All Regional P.F. Commissioners
In-charge of the ROs/SROs.

Sub: Reduction in Rate of Administrative Charges from 1.10% to 0.85% of the pay.

Sir/Madam,

Please find enclosed a copy of the above said notifications issued by the Ministry of Labour & Employment for information & necessary action.

2. The notifications may be applied from 1st January, 2015.

3. The Information Services Division has separately been requested to bring in necessary changes in the software.

Encl: As above

Copy to:

1) ACC (IS) for requisite changes in application software
2) DD (OL) for Hindi version.
3) RPFC (NOC) for web upload.

Yours faithfully,

(Sanjay Kumar)
JA&CAO

Copy (Sanjay Kumar)
RPFC-I (F&A)
MINISTRY OF LABOUR AND EMPLOYMENT

NOTIFICATION

New Delhi, the 2nd February, 2015

S.O. 323(E).—In exercise of the powers conferred by the Explanation to paragraph 30 read with paragraph 39 of the Employees’ Provident Funds Scheme, 1952, and in supersession of the notification of the Government of India in the erstwhile Ministry of Labour number S.O. 1437 dated the 9th July, 1998, published in the Gazette of India, Part II, section 3, sub-section (ii) dated the 18th July, 1998, as respects things done or omitted to be done before such supersession, the Central Government, after consulting the Central Board and having regard to the resources of the Employees’ Provident Fund available for meeting its normal administrative expenses, hereby fixes the administrative
charges payable by the employer for the purposes of paragraph 30 and sub-paragraph (1) of paragraph 38 of the said Scheme at 0.85 per cent. (zero point eight five per cent.) of the pay as referred to in the said paragraphs subject to a minimum sum of seventy-five rupees per month for every non-functional establishment having no contributory member and five hundred rupees per month per establishment for other establishments.

2. For the removal of doubts, it is hereby notified that nothing contained in this notification shall affect the administrative charges payable in respect of the period up to and inclusive of the 31st December, 2014 in respect of which the notification referred to in paragraph 1 herein shall continue to apply as if the same had not been superseded.

[No.S-35012/01/2014-SS.II]
MANISH KUMAR GUPTA, Jt. Secy.

NOTIFICATION
New Delhi, the 2nd February, 2015

S.O. 324(E).—In exercise of the powers conferred by clause (a) of sub-section (4) of section 6C of the Employees’ Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952), and in supersession of the notifications of the Government of India Ministry of Labour number S.O. 875 (E) dated the 1st October, 1987 and number S.O. 237 dated the 11th January, 1989, except as respects things done or omitted to be done before such supersession, the Central Government hereby determines 0.01 (zero point one per cent.) of the aggregate of the basic wages, dearness allowance (including the cash value of any food concession) and retaining allowances, if any, payable for the time being by the employer in relation to his employees as the further sum payable by the employer every month to the Deposit-linked Insurance Fund for the meeting the expenses in connection with the administration of the Employees’ Deposit-linked Insurance Scheme, 1976 other than the expenses towards the cost of any benefits provided by or under that scheme.

Provided that the amount of administrative charges payable by the employers shall be subject to minimum of twenty-five rupees per month for every non-functional establishment having no contributory member and two hundred rupees per month per establishment for other establishments.

2. For the removal of doubts, it is hereby notified that nothing contained in this notification shall affect the administrative charges payable in respect of the period up to and inclusive of the 31st December, 2014 in respect of which the notification referred to in paragraph 1 herein shall continue to apply as if the same had not been superseded.

[No.S-35012/01/2014-SS.II]
MANISH KUMAR GUPTA, Jt. Secy.

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